

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III**

Appeal No.158/2017

In the matter of :

GSNL Pest Control Services (P) Ltd. & Ors.

.. PETITIONER

SECTION :

Under Section 252

Order delivered on 20.12.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

For the Petitioner /applicant :

For the Respondent/Corporate Debtor : -

For the intervene :

ORDER

Learned Counsel for the petitioner is present. However, none appears for the ROC. It is seen from the Order dated 07.11.2017 passed by this Tribunal that 4 weeks time was granted to the ROC to file its reply. It is represented by the Ld. Counsel for the petitioner that reply has not been received as of date from the office of ROC.

The respondent ROC is granted finally 10 days time to file its reply in relation to the Petition. In relation to the Income tax Department, the petitioner is directed to take notice to the jurisdictional office of the Income tax Department which completed the last assessment of the Company prior to its striking off as well as to the Ld. Standing Counsel, Ms. Lakshmi Gurung, appearing for income tax matters before this Tribunal within a period of one week. Income Tax Department to respond by way of filing its observations/objections, if any, on or before the next date of hearing which is fixed on 25.1.2018.

List on 25.1.2018.

Surjit
20.12.2017


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**